

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.106
C.P.(IB)/231(AHM)2023

Proceedings under Section 95 IBC

IN THE MATTER OF:

Central Bank of India

.....Applicant

V/s

Ajay J. Mehra gaurantor of Wind World (India) Limited

.....Respondent

Order delivered on: 12/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Dhruvin Dossani, Proxy Advocate for

: Mr. Vishwas Shah, Advocate

: Mr. Siddharth Singh, (NARCL)

For the Respondent

: Mr. Parth Shah, Advocate a/w.

: Mr. Dhruvil Merchant, Advocate

ORDER
(Hybrid Mode)

Learned Counsel for the financial creditor submits that the debt has been assigned to the National Assets Reconstruction Company Ltd., by the Central Bank of India vide joint assignment deed dated 28.03.2024, for which an application for substitution has been filed on Monday, i.e., 08.07.2024, which is yet to be listed.

In view of the above, the matter stands adjourned to enable the substitution application to come on record.

Re-list on 12.08.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)